



**Central Administrative Tribunal
 Principal Bench**

**OA No.443/2016
 MA No.426/2016**

New Delhi, this the 7th day of January, 2020

**Hon'ble Mr. S.N.Terdal, Member (J)
 Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Nepal Singh
 57 years
 (Safai Karamchari, MCD Ward No.156)
 S/o Shri Nekshamal
 R/o K-406, Sunder Nagri
 Near Gagan Cinema
 Shahdara, Delhi.Applicant

(By Advocate: Shri S.K.Tyagi)

Versus

1. The Commissioner
 South Delhi Municipal Corporation
 Central Zone
 Lajpat Nagar
 New Delhi – 110 024. Respondents

(By Advocate : Shri R.K.Jain)

ORDER (ORAL)

By Hon'ble Mr. S.N.Terdal, Member (J)

Heard.



2. Counsel for the applicant submits that as the applicant has attained the age of superannuation long back as his date of birth is 08.07.1954. He further submits that representation of the applicant particularly regarding payment of three months salary which is mentioned in the legal notice, apart from other, may be directed to be decided by the respondents.
3. Accordingly, the OA is disposed of with a direction to the respondents to dispose of the legal notice dated 26.10.2015 given by the applicant by a reasoned and speaking order within two months from the date of receipt of a copy of this order. No costs.

(Mohd. Jamshed)
Member (A)

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(S.N.Terdal)
Member (J)

